

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 106 of 2011 &
IA. Nos. 175 & 194 of 2011

Dated : 29th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Vidharbha Industries Power Limited ... Appellant(s)

Versus

M.E.R.C. & Anr. ...Respondent(s)

Counsel for the Appellant(s):	Ms. Shikha Sarin
Counsel for the Respondent(s):	Mr. Richa Bharadwaja for
	Mr. Buddy A. Ranganadhan for R.1
	Mr. Hasan Murtaza for R.2
	Mr. Sanjay Sen, Mr. Hemant Singh for impleaded
	party

ORDER

IA. No. 194 of 2011
(Impleadment Petition)

It is brought to our notice that the Applicant in this Petition was the party in the proceedings before the Commission. Therefore, the impleadment petition is allowed.

The Application is disposed of.

Appeal No. 106 of 2011

Mr. Hasan Murtaza, the learned counsel, undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply.

Post the matter on **20.09.2011**. In the meantime, the learned counsel for the Respondents are directed to file the reply on or before 15.09.2011 after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

Ts/ks